

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1680
ANSWERED ON:10.08.2011
TELECOM INFRASTRUCTURE POLICY
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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has released its recommendations on Telecommunications Infrastructure Policy recently;
- (b) if so, the salient features of the recommendations and the action taken/ proposed to be taken by the Government in this regard;
- (c) whether telecom infrastructure providers in the country are facing problem from local civic authorities; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) Madam, the Telecom Regulatory Authority of India (TRAI) has released its recommendations on Telecommunications Infrastructure Policy on 12th April 2011.

(b) The recommendations of TRAI are available on the website of TRAI traai.gov.in. The summary of the recommendations of TRAI are enclosed at Annexure. Some of the issues covered by the TRAI are issues related to Infrastructure Providers, Right-of-Way, camouflaging to towers, bringing Infrastructure Providers under Unified License, implementation of IPv6, creation of IPv6 test bed facilities, Internet Exchange Point (IXP),, sharing of infrastructure, conditions for Mobile Virtual Network Operators (MVNO), application of USO Fund and local content development etc.

The government has constituted a committee to examine the recommendations of TRAI. The government shall take decision in the matter after considering the recommendations of the committee. Being a policy issue, no exact time frame for completion of above activities can be provided.

(c) & (d) Court cases have been filed by the Telecom Service Providers and infrastructure Provider companies in various courts of the country against the State Governments and local authorities in respect of levying of exorbitant fee for grant of permission for installation of tower and their tower policy. -1-